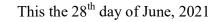
CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 62/943/2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Budhi Singh, Age 44 years S/o Sh. Nasib Singh R/o Village Seri Tehsil & District, Ramban. Nob 9858002310.

....Applicant

(Advocate: - Mr. Vivek Sharma)

Versus

- 1. Union Territory of Juammu and Kashmir, through its Commissioner/Secretary, School Education Department, Civil Secretariat, Jammu (J&K) 180001.
- 2. Director, Schoold Education Department Jammu, 180001.
- 3. Chief Education Officer, Ramban. 182144.
- 4. Zonal Education Officer, Ramban. 182144.

	Rest	ondents
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(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant Budhi Singh, is that funds were released by Directorate School Education, Jammu for paying the salary of the teachers which includes the applicant also. It is the further case of the applicant that vide order dated 13.3.2021 Directorate of School Education, Jammu impressed upon all the Chief Education officers to complete this exercise of disbursement among the right claimants within a week's time positively and furnish the Utilization Certificates to this directorate thereof and if any variation is noticed/found, the same shall be brought into the notice of the Directorate for



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doing the needful. It was also mentioned in the order that non-seriousness in this regard shall be viewed very seriously and action under rules may be initiated against the defaulting Officer/Official.



- 2. Learned counsel for the applicant submits that his name along with the projected amount has been uploaded on the official website of the Directorate School Education, Jammu. It is the further case of the applicant that despite direction of the Director, School Education, Jammu, the Chief Education Officer has disobeyed the order of the Director School Education, Jammu and not disbursed the salary due to the applicant within the time of one week as directed by Directorate School Education.
- 3. It has been submitted by learned D.A.G. that amount to be paid to the applicant may be is in dispute.
- 4. Looking into the arguments of learned counsel for the applicant and learned D.A.G., the present OA is disposed of with the direction to the Director, School Education, Jammu to ensure that order dated 13.3.2021 is executed by the Chief Education Officer and at the same time seek his explanation as to why the order of the Director, School Education, Jammu was not implemented.
- 5. This exercise shall be completed by Respondent No.2 within two weeks and if any arrear of salary is due to the applicant it shall be disbursed within two weeks.
- 6 It is made clear that we have not entered into the merits of the case.
- 7. There shall be no order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Sushil/Arun